

New draft code on social security

443. SHRI S. MUTHUKARUPPAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government has proposed a new draft code on social security that amalgamates eight laws;

(b) if so, the details thereof;

(c) whether it is also a fact that as part of labour reform agenda, Government had proposed to combine 44 labour laws into 4 codes; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) A draft Code on Social Security, 2019 has been prepared by amalgamating, simplifying and rationalizing the relevant provisions of the existing 8 Central Labour Acts relating to social security for organized and unorganized sector workers which aims towards expansion of coverage of social security. The said draft Code is, at present, under pre-legislative stage.

(c) and (d) In line with the recommendations of the Second National Commission on Labour, the Ministry has taken steps for drafting four Labour Codes *i.e.* the Code on Wages the Code on Industrial Relations, the Code on Occupational Safety, Health and Working Conditions and the Code on Social Security by simplifying, amalgamating and rationalizing the relevant provisions of the existing Central Labour Laws. Out of these 4 Labour Codes, the Code on Wages, 2019 has been notified on 8th August, 2019 in the Gazette of India. The Occupational Safety, Health and Working Conditions Code, 2019 was introduced in Lok Sabha on 23rd July, 2019 and subsequently, referred to the Parliamentary Standing Committee on Labour for examination. The remaining 2 Codes are at pre-legislative stage.

Identification of new areas for job creation

444. DR. KANWAR DEEP SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has prepared any clear framework to increase job creation and financial opportunities and if so, the details thereof;